

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 202  
CP No. 127/2006  
TA No. 03/2018  
Under Section 397/398 of  
Companies Act, 1956**

**In the matter of:**

Shri Mahendra Kumar Johari

...Petitioner

**Versus**

**Johari Exports Pvt. Ltd. & Ors.**

...Respondents

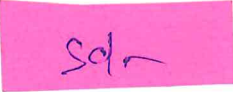
Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

**Present Through Video Conferencing: -**

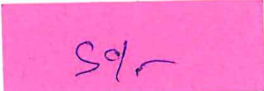
For the Petitioner : Amol Vyas, Adv.  
For the Respondent : Dileep Shivpuri, Adv.  
Priyanshi Katta, Adv.  
Pranjul Chopra, Adv.

**ORDER**

Heard Mr. Amol Vyas, Adv. appearing for the Petitioner. Mr. Dileep Shivpuri, Adv. appearing for the Respondent No. 1 Company. Ms. Priyanshi Katta, Adv. along with Mr. Pranjul Chopra, Adv. appearing on behalf of Ms. Sonal Singh, Adv. for the Respondent No. 3. There is no representation on behalf of the remaining respondents. Pleadings are complete in this matter. Ms. Priyanshi Katta, Adv. for the Respondent No. 3 submits that she has not received the record from the earlier counsel. She seeks a short adjournment in this regard. List the matter for arguments on 17.09.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

July 23, 2024